

tions for JCM purposes means recognition for all purposes;

(c) whether it is a fact that the Commissioner of Income-tax Delhi-I has not been granting interviews to the representatives of the Sangh nor replying to its letters; and

(d) if so, the reasons and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):

(a) Yes, Sir.

(b) Recognition granted to an Association for JCM purposes entitles that Association to participate in the meetings of the JCM as and when held as well as to seek interviews and to correspond with the administrative authorities.

(c) As the office-bearers of various Associations in Delhi are posted in Delhi itself, it is not the convention to have meetings/interviews through exchange of letters. It is very seldom that requests for meeting are made in writing. Whenever the representatives of the Associations seek interview with the Commissioner, it is invariably granted. The representative of the Delhi Aayakar Sanyukt Karamchari Sangh has been meeting the officers, including the Commissioner, at the headquarters off and on. Office-bearers of different Associations are informed about the interviews personally by an officer at the headquarters.

(d) Does not arise.

Supplementary Import Licences for L-Base

181. SHRI R. L. P. VERMA: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Haryana Drugs Controller had enquired from the Drugs Controller (India)

about the issue of Supplementary import licences for L-Base recently;

(b) if so, whether Government have examined and permitted the issue of the licences; and

(c) if not, the reasons thereof?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKERJEE: (a) Yes, Sir. The State Drugs Controller and Director, Health Services, Haryana made a reference to the Drugs Controller (India), New Delhi in December 1979, with a copy to the Department of Chemicals and Fertilizers, New Delhi seeking clarification with regard to the import of L-Base.

(b) and (c). The item "L-Base" appears in the list of Restricted items in Appendix 5 of import policy, 1979-80, and this position was intimated to the State Drugs Controller and Director, Health Services, Haryana by the Department of Chemicals and Fertilizers, New Delhi. According to the import policy in force, applications for the grant of Supplementary import licences to Actual Users for import of raw materials, components and consumables including the items appearing in Appendix 5 of the import policy, can be considered by the licensing authority on the recommendations of the sponsoring authority concerned.

Trade Deficit

182. SHRI CHITTA BASU: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to State:

(a) whether it is a fact that trade deficit has been on an increase compared to that of last year, for the last few months of the current year;

(b) if so, the reasons thereof; and